

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. 878/1999

(17)

New Delhi this the 20th day of March 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A).
Hon'ble Dr. A. Vedavalli, Member (J)

Praveen Kumar,
S/o Shri Heera Singh,
R/o C/100/3 Vijay Vihar,
Rohini, Delhi-110 085.

Applicant

(By Addovate: Shri P.M. Ahlawat)

Versus

Union of India

1. The Secretary,
Ministry of Information & Broadcasting,
Govt. of India, Shastri Bhavan,
New Delhi.

2. The Director General
All India Radio, Akashvani Bhawan,
Sansad Marg, New Delhi.

3. The Chief Engineer,
All India Radio, Jam Nagar House,
Shahajahan Road, New Delhi.

4. The Station Engineer,
National Channel, AIR, Gate No. 2,
Jawahar Lal Nehru Stadium,
Lodi Road, New Delhi.

Respondents

(By Advocate: Shri S. Mohd Arif)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

2. It is not seriously disputed by respondents
counsel Shri Arif that this OA is squarely covered by this
Tribunal's order dated 4.1.2001 in OA-1867/1998 Doordarshan
Engineering Employees Welfare Association and Ors. Vs.
Union of India & Ors.

18

3. Under the circumstances this OA succeeds and is allowed to the extent that the benefits contained in the aforesaid order dated 4.1.2001 of the Tribunal in OA-1867/1998 should be extended mutatis mutandis to applicants within three months from the date of receipt of a copy of this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

Mittal